

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CRLMP. 13046-13047/2015 in Criminal Appeal Diary No. 25530/2015

KRISHNA BIHARI DUBEY

Appellant(s)

VERSUS

REGISTRAR GENERAL, HIGH COURT OF
JUDICATURE OF ALLAHABAD & ORS.

Respondent(s)

(for exemption from surrendering)

Date : 17/08/2015 These Crl.M.Ps were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE R.K. AGRAWAL
[IN CHAMBERS]

For Appellant(s) Ms. Garima Prashad, Adv.
 Mr. Manindra Dubey, Adv.
 Mr. Sanjay Kumar Visen, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Crl.M.P. for exemption from surrendering is allowed as
the appellant has been sentenced simple imprisonment for two
months.

(RASHMI DHYANI)
Sr. P.A.

(RAJINDER KAUR)
Court Master